

(b) whether it is the same as recommended by the Coal Wage Board,

(c) if not, the reasons thereof; and

(d) the steps taken by Government to grant leave to colliery workers as per the recommendations of Coal Wage Board?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR):** (a) Under Section 52 of the Mines Act, 1952, every person employed in a mine, who has completed a calendar year's service, is allowed, during the subsequent calendar year, leave with wages, calculated :-

(i) in the case of a person employed below ground, at the rate of one day for every sixteen days of work performed by him; and

(ii) in any other case, at the rate of one day for every twenty days of work performed by him

(b) to (d) The Coal Wage Board's recommendation in regard to annual leave with wages was not unanimous. It was not accepted by Government.

#### Swimming Pool in Rourkela Steel Plant

\*2471 **SHRI SHYAMNANDAN MISHRA:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Rourkela Steel Plant is going to build a swimming pool at the cost of Rs. 10 lakhs; and

(b) if so, whether it is in response to the demand of the workers?

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN):** (a) No, Sir.

(b) Does not arise.

#### Death of Refugees in Deoli Camp

2472. **SHRI MUHAMMED SHERIFF:** Will the Minister of LABOUR AND

REHABILITATION be pleased to state:

(a) whether some evacuees had died in the Deoli refugee Camp during the last six months;

(b) if so, the number of such persons; and

(c) the causes for their death and the steps taken by Government in this regard?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR):** (a), Yes, Sir

(b) 49 refugees expired in Deoli Refugee Camp during the last six months from 1st December, 1970 to 9th June, 1971.

(c) The cause of death was mostly of Blood Dysentery Diarrhea and Measles. Adequate nutrition programme and medical facilities have been provided to the refugees in Deoli Refugee Camp.

#### Decontrol of Sugar

2473. **SHRI D. K. PANDA:**  
**SHRI BHOGENDRAS JHA:**

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government policy of decontrol will lead to blackmarketing, hoarding and rise of price of sugar;

(b) whether this would ultimately affect the consumers adversely and profit the sugar magnates;

(c) the effect of this decontrol on Co-operative Sugar Industries in India; and

(d) in view of fall in production of sugar last year, the effect of decontrol on consumers?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH):** (a) and (b). No, Sir. Government will continue to regulate releases of sugar for sale by factories in

order to maintain a reasonable and stable price in the market.

(c) It is too early to express any definite opinion in the matter.

(d) The production of sugar during 1970-71 is expected to be about 38 lakh tonnes as against 42.6 lakh tonnes in 1969-70. However, there was also a carry-over of about 21 lakh tonnes from the previous season 1969-70. With large availability and judicious regulation of releases of sugar for sale by factories, it is proposed to maintain a reasonable and stable price in the market in the interest of the consumers.

**Worker's Response to Employees Pension Scheme, 1971**

2474. SHRI S. A. MURUGANATHAM;  
SHRI CHANDER SHEKHAR  
SINGH :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether response from workers to the Employees' Pension Scheme, 1971 ; has not been very encouraging.

(b) if so, the reasons therefore ; and

(c) the steps taken to make the scheme popular ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees Family Pension Scheme, 1971 is the concern of the Central Board of Trustees Employees Provident Fund set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not direct concern of the Central Government. The Provident Fund authorities have reported as under :—

(a) to (c). It is too early to say anything about the popularity or otherwise of the Family Pension Scheme. Salient features of the Scheme have been prepared by the Regional Commissioners and circulated among all establishments etc. The

date for exercising option by the workers concerned has been extended upto 31.8.1971 to enable them to apprise themselves fully of the benefits of the Scheme and to exercise the option.

**Procurement of Paddy in Assam By F.C.I.**

2475. SHRI BISWANARAYAN SHASTRI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Food Corporation of India has failed to reach the target of procurement of paddy in Assam ;

(b) if so, the reasons thereof ;

(c) whether during the last harvesting season, the F. C. I. created a condition in which the middlemen purchased paddy at half the procurement price of the F.C.I. in North Lakhimpur and Dhemaji area in Assam and that the same was sold to the F. C. I. at prescribed rate after a couple of months ; and

(d) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Yes, Sir.

(b) The procurement operations for paddy in Assam this year started late on account of initial difficulties with the millers. There is no levy on millers in Assam. In some procurement Districts, the market arrivals almost dried up after a month of Corporation's commencing the procurement work and the price ruled much above the procurement price thereafter.

(c) No, Sir.

(d) Does not arise.

**Check on Large Scale Burning of Cow Dung**

2476. SHRI C. K. CHANDRAPPA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Coal Utilisation Council of India had recommended for checking of large scale burning of Cow Dung ;